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25581383, 25589112

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ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

Karnataka State Pollution Control Board

“ಪರಿಸರ ಭವನ”, 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ, ಭಾರತ

“Parisara Bhavana”, 1st to 5th Floor, # 49, Church Street, Bengaluru - 560 001, Karnataka, INDIA

No.KSPCB/CEO/AQMC/F101/2021/ 414

Date:

29 MAR 2021

To,

The Member Secretary,

Central Pollution Control Board,

Parivesh Bhawan, East Arjun Nagar,

Delhi - 110 032.

Sir,

Sub: Submission of Compliance w.r.t Hon'ble NGT(PB) OA.283/2020, Dated:3-12-2020.

- Ref:** 1) Directions of Hon'ble NGT in O.A No.283/2020, Dated:3-12-2020.
2) Direction under 31(A) No.4014, Dtd:16-12-2020 on stubble burning.
3) UDD Letter No.UDD 229 CSS 2020, Dated:19-12-2020.
4) D.O No.PCB/AQMC/F101/CEO/2021/386, Dtd:17-3-2021.

With reference to above subject and as per the directions of the Hon'ble National Green Tribunal, in OA No.283/2020 order Dated 3-12-2020 regarding prevention of dust generation, biomass & waste burning and regulation Construction and Demolition Waste activities, the compliance to the above directions is submitted for kind perusal.

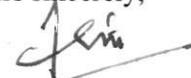
Directions of Hon'ble NGT	Subject	Compliance (Status report)
1	Prevention of Dust Generation	Directions issued from Urban Development Department to BBMP and Directorate of Municipal Administration to take necessary action in mitigation of dust pollution and the action taken report shall be submitted to AQMC every quarterly. Further, in this regard, the Directorate of Municipal Administration has directed the CMC, TMC etc., to comply with the above direction and ATR to be sent to AQMC every quarterly.(ANNEXURE-1)
2	Planting of Grass and small herbs, shrubs on the sides of the pavements/road sides.	Directorate of Municipal Administration has initiated action by taking up plantation in Road medians footpaths(ANNEXURE-1)

3	Biomass & Waste Burning	<p>1) In view of the Govt. Notification Dated: 3-08-2017, imposing a complete ban on burning of solid wastes, the competent authority shall initiate legal action on the violaters and a Public Note is also issued from KSPCB in this regard.(ANNEXURE-2)</p> <p>2) The Karnataka State Pollution Control Board has issued Directions under Section 31(A) of the Air (Prevention and Control of Pollution Act, 1981 to the Agriculture Department about the impact of stubble burning on Air quality and to convert the stubble into useful byproduct i.e manure etc (ANNEXURE-2).</p>
4	Regulation Construction and Demolition waste activities.	<p>Directions are issued by the State Level Committee (Constituted as per Hon'ble NGT Principal Bench In OA No.606/2018, Dtd:16-1-2019) regarding implementation of Construction and Demoliton Waste Management Rules 2016 to the line departments viz.,BBMP, UDD & BESCOM etc., (ANNEXURE-3)</p>

However, pertaining to BENGALURU City, an amount of 2.22 crores is released to BBMP for procurement of Water sprinklers and Greening and Paving activitites. Further under the 15th Finance Commission, the BBMP has prepared and submitted the micro level action to CPCB (ANNEXURE-4) for utilizing the funds, which also includes the funds to be utilized for mitigation of dust pollution such as:

- 1) Greening of Urban spaces and plantation Drive.
- 2) Construction of water fountains using treated water in all major traffic junctions.
- 3) C&D waste removal from public spaces and enforcement to check C&D waste related pollution.
- 4) Procurement and operation & Maintenance of Mechanical street sweeping machines and water sprinklers vehicles.

Yours sincerely,



MEMBER SECRETARY.



ಕರ್ನಾಟಕ ಸರ್ಕಾರ

3174

ಸಂಖ್ಯೆ: ನಅಇ 229 ಸಿಎಸ್‌ಎಸ್ 2020

ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ಸಚಿವಾಲಯ,
ವಿಕಾಸಸೌಧ,
ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 19-12-2020

ಇಂದ:

ಸರ್ಕಾರದ ಅಪರ ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿ,
ನಗರಾಭಿವೃದ್ಧಿ ಇಲಾಖೆ.

ಇವರಿಗೆ:

1. ಆಯುಕ್ತರು, ಬಿ.ಬಿ.ಎಂ.ಪಿ., ಬೆಂಗಳೂರು.
2. ನಿರ್ದೇಶಕರು, ಪೌರಾಡಳಿತ ನಿರ್ದೇಶನಾಲಯ, ಬೆಂಗಳೂರು.

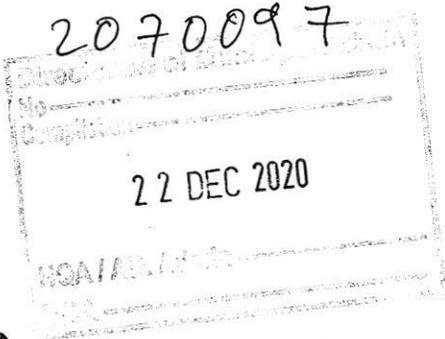
ಮಾನ್ಯರೇ,

6/22/20

ವಿಷಯ: ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಮಂಡಳಿಯ ಮೂಲ ಅರ್ಜಿ ಸಂಖ್ಯೆ:
283/2020 ರಲ್ಲಿ ನೀಡಿರುವ ಆದೇಶವನ್ನು ಪಾಲಿಸುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ: ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಮಂಡಳಿಯ ದಿನಾಂಕ: 03-12-2020
ರಂದು ನೀಡಿರುವ ಆದೇಶದ ಪ್ರತಿ.

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ದಿನಾಂಕ: 03-12-2020ರ ಮಾನ್ಯ NGT ಆದೇಶದ ಪ್ರತಿಯನ್ನು ಇದರೊಂದಿಗೆ ಲಗತ್ತಿಸಿದೆ. ಸದರಿ ಆದೇಶದಲ್ಲಿ, ನಗರ ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ವಾಯು ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣಕ್ಕಾಗಿ ತೆಗೆದುಕೊಳ್ಳಬೇಕಾದ ಕ್ರಮಗಳ ಬಗ್ಗೆ ತಿಳಿಸಿ, ತೆಗೆದುಕೊಂಡ ಕ್ರಮಗಳ ಬಗ್ಗೆ ತ್ರೈಮಾಸಿಕ ವರದಿಯನ್ನು (ಮೊದಲನೇ ವರದಿಯನ್ನು ದಿನಾಂಕ: 01-02-2021 ರೊಳಗೆ ಸಲ್ಲಿಸಬೇಕಿರುತ್ತದೆ) ಪ್ರಧಾನ ಕಾರ್ಯದರ್ಶಿಗಳು, ಅರಣ್ಯ, ಪರಿಸರ ಮತ್ತು ಜೀವಿಶಾಸ್ತ್ರ ಇಲಾಖೆ / ಅಧ್ಯಕ್ಷರು, ರಾಜ್ಯ ವಾಯುಗುಣಮಟ್ಟ ಮೇಲ್ವಿಚಾರಣಾ ಸಮಿತಿ (AQMC) ರವರಿಗೆ ಸಲ್ಲಿಸುವಂತೆ ತಿಳಿಸಲಾಗಿರುತ್ತದೆ. ಆದ್ದರಿಂದ, ಇನ್ನು ಮುಂದೆ ನಗರ ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ವಾಯುಗುಣಮಟ್ಟ ಸುಧಾರಣೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ತೆಗೆದುಕೊಳ್ಳಲಾದ ಕ್ರಮಗಳ ಬಗ್ಗೆ ತ್ರೈಮಾಸಿಕ ವರದಿಗಳನ್ನು ತಪ್ಪದೇ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಗೆ ಸಲ್ಲಿಸುವಂತೆ ತಮ್ಮನ್ನು ಕೋರಲು ನಿರ್ದೇಶಿಸಲ್ಪಟ್ಟಿದ್ದೇನೆ.



ತಮ್ಮ ನಂಬುಗೆಯ,

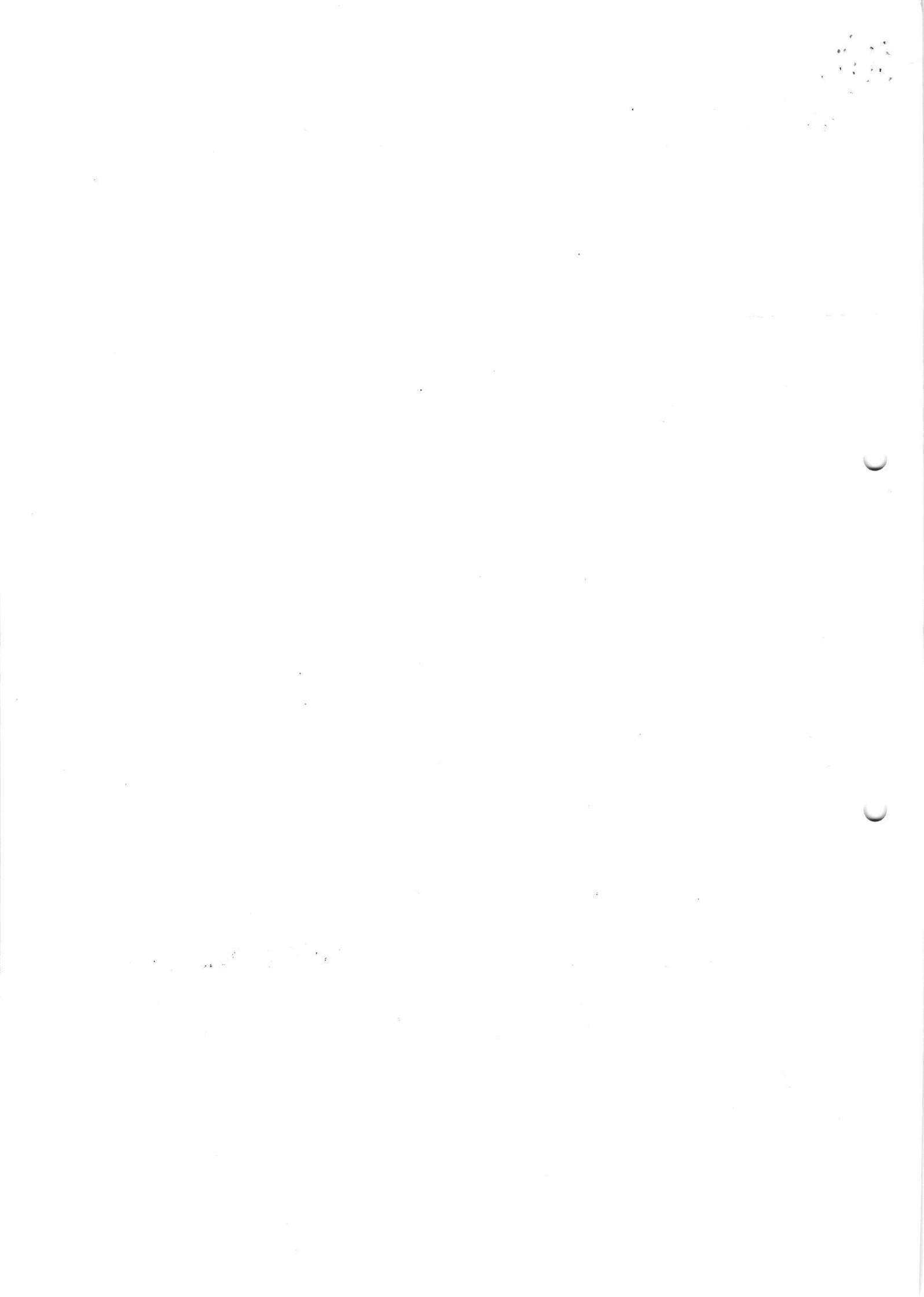
ಕೆ.ನಾಗೇಶ್, 19/12/2020
(ಕೆ.ನಾಗೇಶ್)

ಸರ್ಕಾರದ ಅಧೀನ ಕಾರ್ಯದರ್ಶಿ (ಯೋಮೇಕೋ)(ಪ್ರ)
ನಗರಾಭಿವೃದ್ಧಿ ಇಲಾಖೆ.

ಪ್ರತಿ:

1. ಸರ್ಕಾರದ ಪ್ರಧಾನ ಕಾರ್ಯದರ್ಶಿಗಳು, ಅರಣ್ಯ, ಜೀವಿಪರಿಸ್ಥಿತಿ ಮತ್ತು ಪರಿಸರ ಇಲಾಖೆ, ಬಹುಮಹಡಿ ಕಟ್ಟಡ, ಬೆಂಗಳೂರು ರವರ ಮಾಹಿತಿಗಾಗಿ.
2. ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ, ಚರ್ಚ್ ರಸ್ತೆ, ಬೆಂಗಳೂರು ರವರ ಮಾಹಿತಿಗಾಗಿ.

5DD
CR



ನಿರ್ದೇಶಕರ ಕಛೇರಿ
ಪೌರಾಡಳಿತ ನಿರ್ದೇಶನಾಲಯ



ಕರ್ನಾಟಕ ಸರ್ಕಾರ

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9ನೇ ಮಹಡಿ, ವಿಶ್ವೇಶ್ವರಯ್ಯ ಗೋಪುರ,

ಡಾ|| ಅಂಬೇಡ್ಕರ್ ಮೀಧಿ, ಬೆಂಗಳೂರು 560001.

ಸಂಖ್ಯೆ: 357719/DMA/SWM/SWMR/07/2020

ದಿನಾಂಕ 04-03-2021



ಗೆ

1. ರಾಜ್ಯದ ಎಲ್ಲಾ ಯೋಜನಾ ನಿರ್ದೇಶಕರುಗಳಿಗೆ
2. ರಾಜ್ಯದ ಎಲ್ಲಾ ನಗರ ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳಿಗೆ ಯೋಜನಾ ನಿರ್ದೇಶಕರುಗಳ ಮೂಲಕ

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಮಾನ್ಯ ಹಸಿರು ನ್ಯಾಯ ಪೀಠ ನವದೆಹಲಿ ಇವರ W.P. No. 6811/2018 ಪ್ರಕರಣಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ದಿನಾಂಕ: 03.12.2020ರ ಆದೇಶದಲ್ಲಿ ನಗರ ಸಂಸ್ಥೆಗಳಲ್ಲಿ ತೇಲಾಡುವ ಕಣಗಳನ್ನು (Particulate matter) ಹರಡುವಿಕೆ ತಗ್ಗಿಸಲು ಅಗತ್ಯ ಮುನ್ನೆಚ್ಚರಿಕೆಯ ಕ್ರಮಗಳನ್ನು ಅನುಷ್ಠಾನಗೊಳಿಸುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ: ಮಾನ್ಯ ಹಸಿರು ನ್ಯಾಯ ಪೀಠ ನವದೆಹಲಿ ರವರ ಪ್ರಕರಣದ ಸಂಖ್ಯೆ 283/2020 ದಿನಾಂಕ: 03.12.2020.

ಮೇಲ್ಕಂಡ ವಿಷಯ ಹಾಗೂ ಉಲ್ಲೇಖಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಮಾನ್ಯ ಹಸಿರು ನ್ಯಾಯ ಪೀಠರವರು ನಗರ ಪ್ರದೇಶಗಳಲ್ಲಿ ವಾಯು ಮಾಲಿನ್ಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಕೇಂದ್ರ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯು ನವದೆಹಲಿಯಲ್ಲಿ ವಾಯು ಮಾಲಿನ್ಯ ತಡೆಗಟ್ಟುವ ಸಲುವಾಗಿ ಸಿದ್ಧಪಡಿಸಿರುವ "Air quality monitoring Emission inventory and source apportionment studies for New Delhi by NEERI and Graded Response Action Plan" (GRAP) ವರದಿಯಲ್ಲಿ 10 mm ಗಿಂತ ಸಣ್ಣ ತೇಲಾಡುವ ಕಣ (particulate matter- PM₁₀) ಗಳು ರಸ್ತೆ ಬದಿ ಧೂಳಿನಿಂದ ಹೊರಬರುತ್ತಿದ್ದು, 52.5% ವಾಯುಮಾಲಿನ್ಯಕ್ಕೆ ಕಾರಣವಾಗಿರುತ್ತದೆ ಎಂದು ತಿಳಿದುಬಂದಿರುತ್ತದೆ. ಆದ ಕಾರಣ ಹೆಚ್ಚಿನ ವಾಯುಮಾಲಿನ್ಯ ಹೊಂದಿರುವ ನಗರಗಳು ತಮ್ಮ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ Particulate matter ಗಳು ಹರಡುವಿಕೆ ತಗ್ಗಿಸಲು ಕೆಳಕಂಡ ಮುನ್ನೆಚ್ಚರಿಕೆ ಕ್ರಮಗಳನ್ನು ಕೈಗೊಳ್ಳಬೇಕಿರುತ್ತದೆ.

1. ಶುದ್ಧ ನೀರಿನ ಬದಲಾಗಿ ಶುದ್ಧೀಕರಿಸಿದ ತ್ಯಾಜ್ಯ ನೀರನ್ನು ರಸ್ತೆ ಗುಡಿಸುವ ಮೊದಲು ಸಿಂಪಡಿಸಲು ಕ್ರಮವಹಿಸಬಹುದಾಗಿರುತ್ತದೆ.
2. ರಸ್ತೆ ಬದಿಯಲ್ಲಿ ಸಣ್ಣ ಗಿಡಗಳು ಹಾಗೂ ಹುಲ್ಲುಗಳನ್ನು ಬೆಳೆಸುವುದು.
3. ವಿವಿಧ ಕೇಂದ್ರ, ರಾಜ್ಯ ಪ್ರಸ್ತಾಪಿತ ಯೋಜನೆಗಳ ಮೂಲಕ ಉದ್ಯಾನವನಗಳು ಹಾಗೂ ನಗರದ ಹಸಿರನ್ನು ಹೆಚ್ಚಿಸಲು ಕ್ರಮ ವಹಿಸುವುದು.
4. ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಸ್ಥಳಗಳಲ್ಲಿ ಧೂಳು ತಗ್ಗಿಸಲು ಶುದ್ಧೀಕರಿಸಿದ ತ್ಯಾಜ್ಯ ನೀರನ್ನು ಸಿಂಪಡಿಸುವುದು.
5. ರಾಜ್ಯದ ನಗರ ಪ್ರದೇಶಗಳಲ್ಲಿ ತ್ಯಾಜ್ಯ ಸುಡುವುದನ್ನು ದಿನಾಂಕ 9-10-2019 ರ ರಾಜ್ಯ ಪತ್ರದ ಮೂಲಕ ನಿಷೇಧಿಸಲಾಗಿದ್ದು ಇದರಂತೆ ಉಲ್ಲಂಘಿತರು ಬೃಹತ್ ಪ್ರಮಾಣದ ತ್ಯಾಜ್ಯ ಉತ್ಪಾದಕರಾಗಿದ್ದಲ್ಲಿ ರೂ. 25,000/- ಹಾಗೂ ಕಡಿಮೆ ಪ್ರಮಾಣದ ತ್ಯಾಜ್ಯ ಉತ್ಪಾದಕರಾಗಿದ್ದಲ್ಲಿ ರೂ. 5,000/- ಗಳ ದಂಡವನ್ನು ವಿಧಿಸಿ ವಸೂಲಿ ಮಾಡಲು ಕ್ರಮ ವಹಿಸುವುದು.
6. ವಾಯು ಮಾಲಿನ್ಯ ತಗ್ಗಿಸುವ ನಿಟ್ಟಿನಲ್ಲಿ ಹೆಚ್ಚಾಗಿ ಸಾರ್ವಜನಿಕ ಸಾರಿಗೆಯನ್ನು ಬಳಸಲು ಉತ್ತೇಜಿಸುವ ಸಲುವಾಗಿ ಅರಿವು ಮೂಡಿಸಲು ಕ್ರಮವಹಿಸುವುದು.
7. ಕಟ್ಟಡ ನಿರ್ಮಾಣದ ವೇಳೆಯಲ್ಲಿ ಧೂಳು ತಗ್ಗಿಸುವ ಕ್ರಮಗಳನ್ನು ಕೈಗೊಳ್ಳಲು ನಿರ್ದೇಶನಾಲಯದಿಂದ ದಿನಾಂಕ 19-12-2019 ಹಾಗೂ 10-3-2020 ರಂದು ಬರೆದಿರುವ ಪತ್ರಗಳಲ್ಲಿ ಸೂಚಿಸಿರುವಂತೆ ಕ್ರಮ ವಹಿಸುವುದು.

8. ಹೆಚ್ಚಿನ ಧೂಳಿರುವ ರಸ್ತೆಗಳಲ್ಲಿ ನೀರನ್ನು ಸಿಂಪಡಿಸುವುದು ಮತ್ತು ಮಹಾನಗರಪಾಲಿಕೆಗಳಲ್ಲಿ ಅಗತ್ಯವಿದ್ದಲ್ಲಿ Street sweeping machine ಗಳನ್ನು ಬಳಸಲು ಕ್ರಮ ವಹಿಸುವುದು.

ಅದರಂತೆ, ರಾಜ್ಯದ ನಗರ ಸ್ಥಳಗಳಲ್ಲಿ 10 mm ಗಿಂತ ಸಣ್ಣ ತೇಲಾಡುವ ಕಣ (PM₁₀) ಗಳನ್ನು ತಗ್ಗಿಸಲು ಮೇಲ್ಕಂಡ ಎಲ್ಲಾ ಕ್ರಮಗಳನ್ನು ಕೈಗೊಂಡು ಅನುಪಾಲನಾ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಲು ಈ ಮೂಲಕ ಸೂಚಿಸಿದೆ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ

20.10.2010

ನಿರ್ದೇಶಕರು

ಪೌರಾಡಳಿತ ನಿರ್ದೇಶನಾಲಯ

ಬೆಂಗಳೂರು

Compliance report for N.G.T in OA No-283/2020 by the non-attainment cities of Karnataka

Sl no	Name of the City	Name of the Nodal Officer	Whether street sweeping machines are used to sweep roads (Y/N)	Whether treated water from STPs are used for sprinkling of water before sweeping of roads(Y/N)	If No reasons for non-compliance	Measures taken by the cities to mitigate dust during construction & demolition activity	Whether planting of trees/ raising small herbs and shrubs on the sides of roads	If No, reasons for non-compliance	Whether burning of waste is prohibited in the cities.(Y/N)	Whether any penalty is levied against defaulters.(Y/N)	If Yes amount collected in Rs	Any other Measures taken by the cities to mitigate dust pollution
1	Dharwad(CC)	Shri. Naveen M.N, Environmental Engineer	Yes	Yes	-	HDMC has prepared a feasibility report for C&D Management. Mines & Geology dept has funded for construction of C&D processing plant & same is completed. Procurement of Machineries is taken up. HDMC ensures proper management of C&D waste by construction agency & monitors use of Shade/Green nets during construction. Safe disposal of Demolition waste is also ensured.	Yes	NA	Yes	Yes	15000/-	Plantation in Road medians, Footpath & road Cleaning by mechanical means, Plantation on BRTS corridors and medians, Installations of Continuous Ambient Air Quality Monitoring System (CAAQMS) are done in 3 places by Regional office KSPCB to monitor 6 parameters of Air quality. Garbage burning is prohibited & same is included in HDMC SWM bylaws. Penalty for same is notified.
2	Davangere(CC)	Jagadeesh S R Executive Engineer	No	No	treated waste water is let off into nalah	It is monitored to ensure the construction site is provided with proper barriers around the construction site to mitigate dust .	Yes	NA	Yes	Yes	13500	Measures such as Improvement of metalled road with concreting & pavements to reduce dust generation, planting the road medians are taken by City corporation
3	Gulbarga(CC)	R.P. Jadhav Superintendent Engineer	Yes	No	STP treated water is used to near by agricultural land	Directions are given to company/owner/site/plant engineers of construction & demolition site to sprinkle water the site area each day	Yes	NA	Yes	Yes	6000	Measures taken to transport C&D waste and plantation is half yearly basis across roads by City corporation

As per the orders issued by the Hon'ble NGT in OA no-283/2020 dated 03.12.2020 letter has been addressed to all Urban Local Bodies of the State vide letter number-DMA/SWM/SWMR/07/2020 DATED 04.03.2021 to comply the directions issued by the Hon'ble court. The compliance from all 289 Urban Local Bodies shall be collected and submitted to the CPCB shortly.

Snehalatha

Executive Engineer
Directorate of Municipal Administration
Bangalore.

ಫ್ಯಾಕ್ಸ್ / Fax : 080-25586321
 ಈಮೇಲ್ / E-mail : ho@kspcb.gov.in
 ವೆಬ್‌ಸೈಟ್ / Website : http://kspcb.gov.in



☎ 25581383, 25589112
 25588151, 25588270
 25588142, 25586520

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ Karnataka State Pollution Control Board

“ಪರಿಸರಭವನ”, 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ.49, ಚರ್ಚ್‌ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ, ಭಾರತ
 "Parisara Bhavana", 1st to 5th Floor, # 49, Church Street, Bengaluru - 560 001, Karnataka, INDIA

ಪಿಸಿಬಿ/13/ ಎಮ್ ಎಸ್ ಡಬ್ಲ್ಯು/2016 3132

ದಿನಾಂಕ; 01 SEP 2017

ಸಾರ್ವಜನಿಕರಿಗಾಗಿ ಪ್ರಕಟಣೆ

ತೆರೆದ ಜಾಗದಲ್ಲಿ ಅದರಲ್ಲೂ ನಗರಪ್ರದೇಶದಲ್ಲಿ ಪ್ಲಾಸ್ಟಿಕ್ ತ್ಯಾಜ್ಯವೂ ಸೇರಿದಂತೆ ಘನ ತ್ಯಾಜ್ಯ ವಸ್ತುಗಳನ್ನು ಸುಡುವುದರಿಂದ ಅಪಾರ ಪ್ರಮಾಣದ ತೇಲಾಡುವ ಕಣಗಳು (Particulate Matter) ಜೊತೆಗೆ ಸಲ್ಫರ್ ಡೈ ಆಕ್ಸೈಡ್ (SO₂) ಕಾರ್ಬನ್ ಡೈ ಆಕ್ಸೈಡ್ (CO₂), ಕಾರ್ಬನ್ ಮಾನಾಕ್ಸೈಡ್ (CO), ಡಯಾಕ್ಸಿನ್ ಮತ್ತು ಫ್ಯೂರಾನ್ಸ್ ನಂತಹ ಹಾನಿಕಾರಕ ರಾಸಾಯನಿಕಗಳು ವಾತಾವರಣದಲ್ಲಿ ಸೇರ್ಪಡೆಗೊಂಡು ಮಾನವರನ್ನೊಳಗೊಂಡಂತೆ ಸಕಲ ಜೀವರಾಶಿಗಳ ಆರೋಗ್ಯದ ಮೇಲೆ ದುಷ್ಪರಿಣಾಮ ಬೀರುವುದು ಸಂಶೋಧನೆಗಳಿಂದ ತಿಳಿದುಬಂದಿರುತ್ತದೆ.

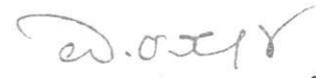
ಈ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ರಾಜ್ಯ ಸರ್ಕಾರವು ವಾಯು (ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮತ್ತು ನಿವಾರಣೆ) ಕಾಯ್ದೆ, 1981 ರ ಕಲಂ 19 (5) ರಡಿಯಲ್ಲಿ ತಮಗೆ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರವನ್ನು ಚಲಾಯಿಸಿ ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ ವ್ಯಾಪ್ತಿಯನ್ನು ಸೇರಿದಂತೆ ರಾಜ್ಯದ ಎಲ್ಲಾ ನಗರ ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಹಾಗೂ ರಾಜ್ಯಾದ್ಯಂತ ಇರುವ ಘನತ್ಯಾಜ್ಯ ಡಿಪಾಜಿಟ್ ಘಟಕಗಳಲ್ಲಿನ ತೆರೆದ ಜಾಗದಲ್ಲಿ ಮರಗಿಡಗಳ ರೆಂಬೆ ಮತ್ತು ಎಲೆಗಳೂ ಸೇರಿದಂತೆ ಯಾವುದೇ ರೀತಿಯ ಘನತ್ಯಾಜ್ಯಗಳನ್ನು ಸುಡುವುದನ್ನು ಈ ಮೂಲಕ ಸಂಪೂರ್ಣವಾಗಿ ನಿಷೇಧಿಸಿ ಅಧಿಸೂಚನೆ ಹೊರಡಿಸಿದೆ.

ಈ ಅಧಿಸೂಚನೆಯ ಉಲ್ಲಂಘನೆಯನ್ನು ವಾಯು (ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮತ್ತು ನಿವಾರಣೆ) ಕಾಯ್ದೆ, 1981ರ ಉಲ್ಲಂಘನೆಯೆಂದು ಪರಿಗಣಿಸಿ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರ ಕಾನೂನು ಕ್ರಮ ಜರುಗಿಸಲಾಗುವುದು.

ಸರ್ಕಾರದ ಅಧಿಸೂಚನೆ ಸಂಖ್ಯೆ : ಅಪಜೀ 06 ಇ ಎನ್ ವಿ 2017
 ದಿನಾಂಕ: 03-08-2017 ನ್ನು ಲಗತ್ತಿಸಿದೆ.

ಸಹಿ/

ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿ


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2056/17/17

GOVERNMENT OF KARNATAKA

No. FEE 6 ENG 2017

Karnataka Government Secretariat,
M.S. Building,
Bangalore, Dated:03.08.2017.

NOTIFICATION

Research findings reveal that burning of solid waste including plastic in the open places especially in the urban areas releases harmful chemicals such as Sulphur Dioxide (SO₂) Carbon Dioxide (CO₂), Carbon Monoxide (CO), Dioxins and Furans in addition to lot of Particulate Matter which get into the environment and create serious health hazard on all living creatures including human beings.

The Karnataka State Pollution Control Board have submitted a proposal recommending for issue of a notification banning burning of solid waste including twigs, dry leaves and other wastes in open places of urban areas in accordance with section 19(5) of the Air (Prevention and Control of Pollution) Act, 1981 to prevent its ill-effect on the health of general public as concentration of the Particulate Matter is increasing in the urban areas because of burning of solid waste in open places.

Considering the recommendation made by the Karnataka State Pollution Control Board and in exercise of the powers conferred under section 19(5) of the Air (Prevention and Control of Pollution) Act, 1981, the State Government hereby impose a complete ban on burning of solid wastes of any kind including twigs and leaves of plants in open places within the jurisdiction of all urban local bodies including Bruhat Bengaluru Mahanagara Palike and in solid waste landfill sites throughout the State.

The competent authorities shall deal with violation of this notification if any, as violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981.

By Order & in the name of the
Governor of Karnataka,

H.C. Rajendra Kumar
(H.C. Rajendra Kumar)

Under Secretary to Government (I/c),
(Ecology and Environment)

Forest, Ecology and Environment Department

The Compiler, Karnataka State Gazette - with a request to publish in the next issue and arrange to furnish 200 copies to this Department.

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Copy to:

1. The Accountant General (A&E), Karnataka, Bengaluru.
2. All the Additional Chief Secretaries and Principal Secretary/Secretaries to Government.
3. The Member Secretary, Karnataka State Pollution Control Board, "Parisara Bhavana, Church Street, Bengaluru - 560001.
4. The Commissioner, Bruhath Bengaluru Mahanagara Palike, N.R. Square, Bengaluru.
5. The Director, Directorate of Municipal Administration, Bengaluru.
6. The Deputy Commissioners of all districts.
7. The Chief Executive Officers of Zilla Panchayats of all districts
8. The Commissioners/Chief Officers of all urban local bodies.
9. The P.S. to the Chief Secretary to Government, Vidhana Soudha, Bengaluru.
10. PS to Hon'ble Minister for Forest, Ecology and Environment, Vidhana Soudha, Bengaluru.
11. PS to Additional Chief Secretary to Government, Forest, Ecology and Environment Department, M. S. Building, Bengaluru.
12. Senior PS to Secretary to Government (Ecology & Environment), Forest, Ecology and Environment Department, M. S. Building, Bengaluru.
13. SGF / Spare Copies.

ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಸಂಖ್ಯೆ: ಅಪಜೀ 06 ಇಎನ್‌ಜಿ 2017

ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ಸಚಿವಾಲಯ,
ಬಹುಮಹಡಿಗಳ ಕಟ್ಟಡ,
ಬೆಂಗಳೂರು, ದಿನಾಂಕ:03.08.2017.

ಅಧಿಸೂಚನೆ

ತೆರೆದ ಜಾಗದಲ್ಲಿ ಅದರಲ್ಲೂ ನಗರಪ್ರದೇಶದಲ್ಲಿ ಪ್ಲಾಸ್ಟಿಕ್ ತ್ಯಾಜ್ಯವೂ ಸೇರಿದಂತೆ ಘನ ತ್ಯಾಜ್ಯ ವಸ್ತುಗಳನ್ನು ಸುಡುವುದರಿಂದ ಅಪಾರ ಪ್ರಮಾಣದ ತೇಲಾಡುವ ಕಣಗಳು (Particulate Matter) ಜೊತೆಗೆ ಸಲ್ಫರ್ ಡೈ ಆಕ್ಸೈಡ್ (SO₂), ಕಾರ್ಬನ್ ಡೈ ಆಕ್ಸೈಡ್ (CO₂), ಕಾರ್ಬನ್ ಮಾನಾಕ್ಸೈಡ್ (CO), ಡಯಾಕ್ಸಿನ್ ಮತ್ತು ಫ್ಯೂರಾನ್ ನಂತಹ ಹಾನಿಕಾರಕ ರಾಸಾಯನಿಕಗಳು ವಾತಾವರಣದಲ್ಲಿ ಸೇರ್ಪಡೆಗೊಂಡು ಮಾನವರನ್ನೊಳಗೊಂಡಂತೆ ಸಕಲ ಜೀವರಾಶಿಗಳ ಆರೋಗ್ಯದ ಮೇಲೆ ದುಷ್ಪರಿಣಾಮ ಬೀರುವುದು ಸಂತೋಧನೆಗಳಿಂದ ತಿಳಿದುಬರುತ್ತದೆ.

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯು ಈ ಸಂಬಂಧ ಪ್ರಸ್ತಾವನೆಯನ್ನು ಸಲ್ಲಿಸಿ, ನಗರಪ್ರದೇಶಗಳಲ್ಲಿ ಘನತ್ಯಾಜ್ಯ, ಒಣಗಿದ ಮರಗಿಡಗಳ ರೆಂಬೆ ಮತ್ತು ಎಲೆಗಳು ಹಾಗೂ ಇತರೆ ತ್ಯಾಜ್ಯವಸ್ತುಗಳನ್ನು ತೆರೆದ ಜಾಗದಲ್ಲಿ ಸುಡುವುದರಿಂದ ಗಾಳಿಯಲ್ಲಿ ತೇಲಾಡುವ ಕಣಗಳ ಸಾಂದ್ರತೆ ಹೆಚ್ಚಾಗುತ್ತಿದ್ದು, ಇದರಿಂದ ಜನಸಾಮಾನ್ಯರ ಆರೋಗ್ಯದ ಮೇಲೆ ಉಂಟಾಗುವ ದುಷ್ಪರಿಣಾಮಗಳನ್ನು ತಪ್ಪಿಸಲು, ವಾಯು (ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮತ್ತು ನಿವಾರಣೆ) ಕಾಯ್ದೆ, 1981 ರ ಕಲಂ 19 (5)ರ ಅನುಸಾರ ನಗರ ಪ್ರದೇಶಗಳ ತೆರೆದ ಜಾಗದಲ್ಲಿ ತ್ಯಾಜ್ಯಗಳನ್ನು ಸುಡುವುದನ್ನು ಸಂಪೂರ್ಣವಾಗಿ ನಿಷೇಧಿಸಿ ಅಧಿಸೂಚನೆ ಹೊರಡಿಸುವಂತೆ ಶಿಫಾರಸ್ಸು ಮಾಡಿರುತ್ತದೆ.

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯು ಪ್ರಸ್ತಾವನೆಯನ್ನು ಪರಿಗಣಿಸಿ, ರಾಜ್ಯ ಸರ್ಕಾರವು ವಾಯು (ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮತ್ತು ನಿವಾರಣೆ) ಕಾಯ್ದೆ, 1981 ರ ಕಲಂ 19(5)ರ ಅಡಿಯಲ್ಲಿ ತಮಗೆ ಪ್ರದತ್ತವಾಗಿರುವ ಅಧಿಕಾರವನ್ನು ಚಲಾಯಿಸಿ, ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರಪಾಲಿಕೆ ವ್ಯಾಪ್ತಿಯನ್ನು ಸೇರಿದಂತೆ ರಾಜ್ಯದ ಎಲ್ಲಾ ನಗರ ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಹಾಗೂ ರಾಜ್ಯಾದ್ಯಂತ ಇರುವ ಘನತ್ಯಾಜ್ಯ ಭೂಭರ್ತಿ ಘಟಕಗಳಲ್ಲಿನ ತೆರೆದ ಜಾಗದಲ್ಲಿ ಮರಗಿಡಗಳ ರೆಂಬೆ ಮತ್ತು ಎಲೆಗಳೂ ಸೇರಿದಂತೆ ಯಾವುದೇ ರೀತಿಯ ಘನತ್ಯಾಜ್ಯಗಳನ್ನು ಸುಡುವುದನ್ನು ಈ ಮೂಲಕ ಸಂಪೂರ್ಣವಾಗಿ ನಿಷೇಧಿಸಿದೆ.

ಈ ಅಧಿಸೂಚನೆಯ ಉಲ್ಲಂಘನೆಯನ್ನು ವಾಯು (ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮತ್ತು ನಿವಾರಣೆ) ಕಾಯ್ದೆ, 1981ರ ಉಲ್ಲಂಘನೆಯೆಂದು ಪರಿಗಣಿಸಿ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರ ಕಾನೂನು ಕ್ರಮ ಜರುಗಿಸತಕ್ಕದ್ದು.

ಕರ್ನಾಟಕ ರಾಜ್ಯಪಾಲರ ಆದೇಶಾನುಸಾರ
ಮತ್ತು ಅವರ ಹೆಸರಿನಲ್ಲಿ

(ಹೆಚ್.ಸಿ. ರಾಜೇಂದ್ರ ಕುಮಾರ್)

ಸರ್ಕಾರದ ಅಧೀನ ಕಾರ್ಯದರ್ಶಿ (ಪ್ರ)

(ಜೀವಿಪರಿಸ್ಥಿತಿ ಮತ್ತು ಪರಿಸರ)

ಅರಣ್ಯ, ಜೀವಿಪರಿಸ್ಥಿತಿ ಮತ್ತು ಪರಿಸರ ಇಲಾಖೆ.

ಸಂಕಲನಕಾರರು, ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರ - ಇವರಿಗೆ ಇಂದಿನ ಸಂಚಿಕೆಯಲ್ಲಿ ಪ್ರಕಟಿಸಿ ಅದರ 200 ಪ್ರತಿಗಳನ್ನು ಇಲಾಖೆಯ ಉಪಯೋಗಕ್ಕಾಗಿ ಒದಗಿಸುವಂತೆ ಕೋರಿದೆ.

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ಪ್ರತಿಯನ್ನು:

1. ಮಹಾಲೇಖಪಾಲರು (ಕರ್ನಾಟಕ), ಬೆಂಗಳೂರು.
2. ಸರ್ಕಾರದ ಎಲ್ಲಾ ಅಪರ ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು ಹಾಗೂ ಪ್ರಧಾನ ಕಾರ್ಯದರ್ಶಿಗಳು/ಕಾರ್ಯದರ್ಶಿಗಳು.
3. ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿ, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಪರಿಸರ ಮಂಡಳಿ, "ಪರಿಸರ ಭವನ" 1 ರಿಂದ 5ನೇ ಮಹಡಿ, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು-560 001.
4. ಆಯುಕ್ತರು, ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ.
5. ನಿರ್ದೇಶಕರು, ಪೌರಾಡಳಿತ ನಿರ್ದೇಶನಾಲಯ, ಬೆಂಗಳೂರು.
6. ಎಲ್ಲಾ ಜಿಲ್ಲೆಗಳ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು.
7. ಎಲ್ಲಾ ಜಿಲ್ಲೆಗಳ ಜಿಲ್ಲಾ ಪಂಚಾಯತ್ ಮುಖ್ಯ ಕಾರ್ಯ ನಿರ್ವಹಣಾಧಿಕಾರಿಗಳು.
8. ಎಲ್ಲಾ ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳ ಆಯುಕ್ತರು/ಮುಖ್ಯಾಧಿಕಾರಿಗಳು.
9. ಸರ್ಕಾರದ ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳ ಆಪ್ತ ಕಾರ್ಯದರ್ಶಿ, ವಿಧಾನಸೌಧ, ಬೆಂಗಳೂರು.
10. ಮಾನ್ಯ ಅರಣ್ಯ, ಪರಿಸರ ಮತ್ತು ಜೀವಿಶಾಸ್ತ್ರ ಸಚಿವರ ಆಪ್ತ ಕಾರ್ಯದರ್ಶಿ, ವಿಧಾನಸೌಧ, ಬೆಂಗಳೂರು.
11. ಸರ್ಕಾರದ ಅಪರ ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು ಅರಣ್ಯ, ಪರಿಸರ ಮತ್ತು ಜೀವಿಶಾಸ್ತ್ರ ಇಲಾಖೆ ಇವರ ಹಿರಿಯ ಆಪ್ತ ಕಾರ್ಯದರ್ಶಿ
12. ಸರ್ಕಾರದ ಕಾರ್ಯದರ್ಶಿಗಳು (ಪರಿಸರ ಮತ್ತು ಜೀವಿಶಾಸ್ತ್ರ), ಅರಣ್ಯ, ಪರಿಸರ ಮತ್ತು ಜೀವಿಶಾಸ್ತ್ರ ಇಲಾಖೆ ಇವರ ಹಿರಿಯ ಆಪ್ತ ಕಾರ್ಯದರ್ಶಿ.
13. ಹೆಚ್ಚುವರಿ ಪ್ರತಿಗಳು / ಶಾಖಾ ರಕ್ಷಾ ಕಡತಕ್ಕೆ .



ANNEXURE-2

121

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
Karnataka State Pollution Control Board

“ಪರಿಸರ ಭವನ”, 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ ರಾಜ್ಯ, ಭಾರತ
“Parisara Bhavan”, 1st to 5th Floor, # 49, Church Street, Bangalore - 560 001, Karnataka State, India

4014
DIRECTIONS UNDER SECTION 31(A) OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981 READ WITH RULE 20(A) OF KARNATAKA AIR (PREVENTION AND CONTROL OF POLLUTION) RULES, 1983.

17 6 DEC 2020

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Sub: Prevention and Control of Air Pollution and improvement of Ambient Air quality – Reg.

- Ref:** 1) Provisions of the Air (Prevention and Control of Pollution) Act, 1981
2) Proceedings of the VC held on 1-9-2020 under the chairmanship of Chief Secretary, GoK.
3) Letter No.CoA/PRS/draft/13029/2020-21, Dated:3-9-2020 of The Commissioner of Agriculture.
4) Proceedings of the 2nd Meeting held under the Chairmanship of Chief Secretary, GOK on 19-10-2020.

PREAMBLE:

The Karnataka State Pollution Control Board is monitoring the air quality in the State by establishing 31 continuous ambient air quality monitoring stations (CAAQMS) and 39 manual stations. The Central Pollution Control Board has declared 122 cities in the country as non-attainment cities from the point of air quality. In Karnataka there are 4 non-attainment cities namely; Bangalore, Hubli-Dharwad, Kalaburagi and Davangere.

The Hon'ble National Green Tribunal, Principal Bench, New Delhi in original Application No. 681/2018, Dated:08.10.2018 has issued various directions regarding improving of air quality in Non attainment cities in the country. In this regard, Action plan has been prepared and got approved from CPCB to mitigate Air Pollution.

Further, during the meeting held under the Chairmanship of Chief Secretary, regarding the implementation of Hon'ble NGT order dated:21-8-2020 vide reference (2) & (4) Action plan submitted by the Agriculture Department for controlling

stubble burning in Karnataka was discussed and decision was taken to issue directions to execute the Action plan on control of stubble burning prepared by the Agriculture Department of the action plan is broadly covers the following:

- 1) Control of Paddy/Wheat stubble burning
 - a) By utilization of stubble
 - b) By retaining the stubble in Rice fallows
- 2) Control of Sugarcane thrash burning.

Hence as a preventive measure and anticipating the impact of stubble burning on ambient air in the future days, the Board hereby issues further directions. Hence, the order thereof:

ORDER

In exercise of the powers conferred under section 31(a) of the Air (Prevention and Control of Pollution) Act, 1981 read with 20(A) of the Karnataka Air (Prevention and Control of Pollution) Rules, 1983, the KSPCB hereby directs to implement the action plan submitted by the Commissioner, Agriculture Department in toto and to create mass awareness among farmers in the State about the impact of stubble burning on air quality and to convert the stubble into useful by-product i.e manure, etc.

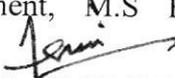
The Agriculture Department shall also submit the compliance report periodically to KSPCB.

For and on behalf of the
Karnataka State Pollution Control Board
Sd/-
CHAIRMAN.

To,
The Commissioner,
Department of Agriculture,
Seshadri Road,
BENGALURU-01.

Copy submitted to:

- 1) The Chief Secretary, GoK, Vidhana Soudha, Bengaluru for kind information.
- 2) The Principal Secretary to Government, Ecology and Environment Department, M.S Building for information.
- 3) The Secretary to Government, Agriculture Department, M.S Building for information.
- 4) The Secretary to Government, Horticulture Department, M.S Building for information.


MEMBER SECRETARY



Office of the**National Green Tribunal - SLC**(Constituted as per Hon'ble NGT,
Principal Bench, New Delhi, Order O.A.
No. 606/2018, Dated 16-01-2019)# 49, Parisara Bhavan
2nd Floor, Church Street
Bengaluru - 560 001.
Tel : 080-25589112/113
Extn.: 603
Email : ngt.slc2019@gmail.com
Website : www.kspcb.nic.in/NGT

No. PCB/031/C&D/2016/2020-21/ 5392

Date: 25 FEB 2021

**PROCEEDINGS OF THE MEETING HELD REGARDING IMPLEMENTATION OF
CONSTRUCTION AND DEMOLITION WASTE MANAGEMENT RULES, 2016
UNDER THE CHAIRMANSHIP OF THE HON'BLE JUSTICE SUBHASH B ADI,
CHAIRMAN, NGT-SLC ON 08.02.2021 IN THE 3rd FLOOR, MEETING HALL,
KSPCB, NO 49, PARISARA BHAVAN, CHURCH STREET, BANGALORE.**

PRESIDING : Hon'ble Subhash B. Adi
OFFICER Chairperson, NGT-SLC

BOARD : 1. Sri Srinivasulu, IFS,
OFFICERS Member Secretary, KSPCB
PRESENT 2. Sri. M. G. Yathish, SEO, WMC, Head Office
3. Sri. M.S. Natesh, EO, WMC, Head Office
4. Smt. Pallavi. H.V, DEO, WMC, Head Office

OTHER :
OFFICERS List enclosed as Annexure-1
PRESENT

Hon'ble Justice Subhash B Adi, Chairperson, NGT-SLC briefed the provisions and definitions of the Construction and Demolition Waste Management Rules, 2016 to all the Officers present in the meeting and explained the lacunas in implementation of C & D Waste Management Rules, 2016.

The Chairperson asked the representatives of CREDAI to inform about the action taken in handling and management of C & D Waste generated from their infrastructural projects. Sri. Anil Nayak, CEO, CREDAI present in the meeting informed that CREDAI has its members engaged in infrastructure projects, the members are responsible for the management of C & D waste.



Go Green!

Save Earth !!

If not today !!!

Then never tomorrow !!!!



The Chairperson explained the definition of "**Occupier**" as defined in Rule 3 of C & D Waste Management Rules, 2016 and the "**Duties of waste generator**" as defined in Rule 4 of the said Rules. He also explained the provisions of the rules that, Waste generators who generate more than 20 tons or more in one day or 300 tons per project in a month shall segregate the waste into four streams such as concrete, soil, steel, wood and plastics, bricks and mortar and shall submit waste management plan and get appropriate approvals from the local authority before starting construction or demolition or remodeling work and keep the concerned authorities informed regarding the relevant activities from the planning stage to the implementation stage and this should be on project to project basis. He directed CREDAI to prepare C & D Waste Management Plan and submit it to concerned local authority before demolition and commencement of any new project. He also informed that as per the provisions of the Rules, for any violation there is a penal provision which includes the imprisonment of 5 to 7 years, if the violation continues.

The Chairperson expressed his displeasure that, no progress has happened since a year, even after meetings and awareness conducted with the stakeholders. He also directed that for any further lapses, action will be initiated against such violators.

Sri. Randeep, Special Commissioner, BBMP informed that except BMRCL, no other departments have submitted the C & D Waste Management Plan to BBMP. He explained that during cross check of license approval to one of the new large infrastructural project, it was noticed that the project authorities are not submitting the C & D waste management plan and now it has been made mandatory that license for building construction will not be approved unless C & D Waste Management Plan is submitted.

The Chairperson opined that all ULB's should mandate for submission of C & D Waste Management plan at the time of building plan approval and issuance of license, but it is regretted to inform that ULB's including BBMP is not taking action for littering and unscientific dumping of C & D Waste and revenue generation to ULB. The Special Commissioner, BBMP informed that BBMP has issued Public notice in newspapers and has notified fixation of fees.

The Chairperson asked BIAL authorities about the C & D waste management plan, Sri. Premanand. R. Shetty, BIAL submitted that after the last meeting C & D waste management plan has been submitted to KSPCB and concerned ULB. Also, about 40 MT of C & D waste has been disposed to M/s. Rock Crystals for processing. The Chairperson asked

the authorities whether the waste management submitted by them has been approved by the local body and without approval, how it is being disposed Also he explained that it is not that any quantity disposed, the quantity disposed to processing should be proportionate to generation and the quantum of work done. The Chairperson directed to call the concerned village panchayath within whose jurisdiction BIAL comes.

The Chairperson called representative of M/s. Rock Crystals as to the quantity of C & D Waste it has received from BIAL and other projects. Sri. Rajesh. K, M/s. Rock Crystals submitted that 16 Waste Management Plans, out of which 7 to 8 contractors are disposing waste to their processing site, out of which major quantity is asphalt waste, which has to be recycled and utilized by the generator, which is currently not being done. No waste has been received from BMRCCL, when it was directed to dispose the same as per Rules, during previous meeting.

The Chairperson addressed BESCOM to explain about the action taken for C & D waste management generated during excavation work carried out for laying of electric lines. Sri. Rajesh Gowda, Managing Director of BESCOM informed that around 680 crore have been paid to BBMP for underground drilling work, which will be done on contract basis.

The Chairperson informed that any drilling, excavation carried out by any authorities like BESCOM, BWSSB, KUWSSB, BDA, KHB etc which generates debris and are covered under the definition of "Waste generator" and need to submit C & D Waste management plan and get approved by the concerned ULB. Even if the quantity is lesser than that defined in the Rules, the same has to be reported to ULB. Even though these works are done on contract basis and contractors are not doing their roles, it is the responsibility of authorities for the implementation of the Rules. The Chairperson also suggested incorporating clause in the tender notification, for submission of C & D waste management plan and to get approval from concerned ULB's before commencement of any infrastructure project.

The Chairperson also said that BDA is also one of the major waste generator and asked authorities of BDA about the action taken by them. Dr. H. R. Shantharajanna, representing BDA informed that preparation for waste management plan is in progress and will be shortly submitted to BBMP for approval.

The Chairperson informed that, the issue is already long pending and for any delay in implementation, it will be recommended to KSPCB for initiation of action under the relevant provisions of the actions said Rules. He also observed that, there is no co-ordination between

Smart city authorities' and ULB's other than Bangalore, debris is being dumped along the roads without proper management.

The Managing Director, BESCOM submitted that necessary directions has to be issued to all local ULB's for mandating waste management plan and for identification and establishment of processing site at all ULB levels.

The Special Commissioner, BBMP informed that area has been allotted at BBMP level and processing facility of 1400 TPD has already been established and operating. All the authorities can make use of the processing facility for proper channelizing of the C & D Waste.

The Chairperson directed BBMP to issue detailed direction required as specific news within one month regarding the submission of C & D waste management plan before any commencement of infrastructural projects and to incorporate the condition for approval of application for building plan and only after the submission of C & D waste management plan. The plan be sanctioned for construction.

Further, the Chairperson addressed representatives from PWD about action taken in implementation of said Rules. Sri. Shantha Kumar, Add. Secretary of PWD submitted Karnataka PWD Code hand book and informed that management of waste has been defined in the said hand book. The Chairperson said that these code books is meant for implementation of PWD and tender purpose but not for the implementation of C & D Waste management Rules and directed to submit waste management plan as per the said Rules and issue detailed directions to the service provider.

The Chairperson issued following directions to the authorities present in the meeting;

1. KSPCB to schedule the meeting on Feb 12th and address letter to all the concerned departments, who have failed to attend the meeting.
2. BBMP to issue detailed direction as specific news regarding mandating the submission of C & D waste management plan before any commencement of infrastructural projects and to incorporate condition to approve application of approval of building plan and only after the submission of C & D waste management plan. The sanction of the plan for construction be considered.
3. UDD to submit action plan for notifying area for C & D waste processing site at ULB levels or at suitable place depending on the quantity of C & D Waste of C & D Waste generation.

4. CREDAI to get list of builders/ members and mandate them to propose C & D Waste Management plan.
5. M/s. Rock Crystals to submit quantity of waste received till date, processed and recycled.
6. BESCOM to initiate necessary action for implementation of C & D Waste Management Rules.

The Chairperson instructed all the departments to initiate action on the above discussed issues and submit the action taken by the next meeting to be scheduled in 1st week of March 2021.

The meeting ended with thanks to chair.

Sd/-
Hon'ble Justice Subhash. B. Adi
Chairperson, NGT- SLC.

To,

1. The Commissioner, BBMP, Hudson Circle, Bangalore.
2. The Special Commissioner (Solid waste management), BBMP, Bangalore.
3. The Managing Director, BMRCL, Bangalore.
4. The Managing Director, KUWS & DB, Bangalore.
5. The Managing Director, BWSSB, Bangalore.
6. The Commissioner, Bangalore Development Authority, Bangalore.
7. The Additional Director General, CPWD, Kendriya Sadana, Bangalore.
8. The Secretary, PWD, Vikas Soudha, Bangalore.
9. The Managing Director, BESCOM, Bangalore.
10. The Deputy Chief Engineer, South Western Railway, Bangalore.
11. The Regional Director, CPCB, Bangalore.
12. The Commissioner, Karnataka Slum Development Board, Bangalore
13. The Vice President, BIAL, Bangalore.
14. The Commissioner, CMC, Devanahalli, Bangalore.
15. The President, CREDAI, Bangalore (Karnataka State).




SENIOR ENVIRONMENTAL OFFICER
Waste Management Cell
Karnataka State Pollution Control Board
Bangaluru - 560 001.

Annexure -1

Sl. No.	Name of the Officer	Designation
1	Sri. Randeep. D, IAS	Special Commissioner (SWM), BBMP
2	Sri Rajesh Gowda	Managing Director, BESCO
	Sri Rajashekar	DGM, BESCO
3	Sri Anil Nayak	CEO, CREDAI
4	Sri Suresh Bhandari	CEO, CREDAI
5	Sri. Basavaraj R Kabade	Senior Engineer, BBMP
6	Sri. Parameshwar N.M	Project Manager, RDW & SD
7	Sri Premanand R. Shetti,	Vice President, BIAL
8	Sri. Jayaram. A	AGM, BIAL
9	Sri. Chandra Verma	Manager, BIAL
10	Sri.Prasanna	Deputy Manager, BIAL
11	Sri. H.R. Mahadev,	Commissioner, BDA
12	Dr. H.R. Shantharajanna,	Engineer Member, BDA
13	Sri.Shanthkumar,	Additional Secretary, PWD
14	Sri. Rajesh. K	Rock Crystal
15	Sri. Nagesh .H	Senior Technical Officer, U.D.D.
16	Sri. A.H. Nagaraju	Chief Officer, TMC, Devanahalli, Bangalore Rural
17	Smt. Nethravathi. V.S.	Environmental Engineer, TMC Devanahalli,
18	Sri. K. Anil Kumar	Sr. DEN- HM/SBC Division, South Western Railways
19	Sri. Niranjan K.M	EE, SWM, BBMP

ANNEXURE - 1

List of Works under the 15th Finance Commission in BBMP Jurisdiction

Sl.No.	Plan of Action as approved	Name of works as per Action plan	Amount Requirement in 1st phase Rs. in Lakhs	Amount Requirement in 2nd phase Rs. in Lakhs	Total Estimated Amount Rs. in Lakhs
1	a. Ambient Air Quality Monitoring and Source Apportionment Solution for Pollution Control in Bangalore including establishment of Central Control & Command Centre (CCC) for monitoring of all data associated with air quality monitoring - 15% (Rs. 44.64 crores)	Procurement and Installation of 4 AQMS stations and link to the Central Command & Control Centre (CC) of KSPCB.	297.00	257.00	554.00
		Procurement of 100 Nos Pollution Monitoring Sensors at various location in the BBMP limits (at Industrial areas, High Density Traffic junctions, Heavy Commercial Establishment Areas etc.) with Softwares to be put up on India Centers or at suitable locations.	400.00	400.00	800.00
		Procurement of All Softwares required for Ambient Air Quality Monitoring including Source Apportionment Solutions for the Pollution Monitoring Sensors including Poles, Solar Panels, Batteries etc.	335.00	335.00	670.00
		Upgradation of existing Integrated Control Command Centre located at KSPCB for the Monitoring of all data associated with Air Quality Monitoring including all Hardwares with a provision for expansion for integration of other feeds pertaining to BBMP and integrate with BBMP portal and O&M and AMC cost for 10 years post Warranty period along with other related Hardwares and Softwares	450.00	450.00	900.00
		Procurement of Flatbed Display Systems (Minimum qty 25) for Citizen education with the Analysed data from Integrated Control Command Centre along with five years O&M	250.00	250.00	500.00
		Procurement, Installation and Commissioning with Warranty for 1 Year O&M for 2 years Smart Free Tower as a Part Project as a Pollution Control Measure Located as per decided by KSPCB.	500.00	500.00	1000.00

Sl No.	Plan of Action as approved	Name of works as per Action plan	Amount Requirement in 1st phase Rs. in Lakhs	Amount Requirement in 2nd phase Rs. in Lakhs	Total Estimated Amount Rs. in Lakhs
	b. Procurement of Noise Meters use of AI for checking of Vehicular Emissions and Procurement of Sensors to check Emissions etc. - 3% (Rs. 8.37 Crores)	Procurement of Noise Meters use of Artificial Intelligence for checking of Vehicular Emissions and Procurement of Sensors to check Emissions etc and to display such Pollution levels be displayed.	419.00	419.00	838.00
TOTAL of (1)			2650.50	2650.50	5301.00
2	Procurement and Operation & Maintenance of Mechanical Street Sweeping Machines and Water Sprinkler Vehicles - 18% (Rs 50.22 crores)	Procurement of Self Propelled Street Sweeping Machines with Inbuilt tracking System for Central Business District Area and Inner Zone Roads Sub Arterial Roads in BBMP Limits including Two Years Operation and Maintenance	1000.00	1000.00	2000.00
		Procurement of Truck Mounted Street Sweeping Machines with Inbuilt tracking System for Major Arterial Roads and Ring Roads in BBMP Limits including Two Years Operation and Maintenance	1250.00	1250.00	2500.00
		Procurement of Water Sprinkler System Vehicles with Inbuilt tracking system to tackle the pollution caused due to Suspended Particulate Matter (SPM) including Two year Operation and Maintenance	261.00	261.00	522
TOTAL of (2)			2511.00	2511.00	5022.00
3	Monitoring and Surveillance of Open area susceptible for burning of Garbage and consequent control measures including setting up of Central Command Centre for monitoring of Solid Waste Management - 8% (Rs. 22.32 Crores)	Identification of Garbage Vulnerable Points (GVVPs), monitoring of industrial areas, and medical areas and Creation of Monitoring and Surveillance Grid system using Sensors and IoT devices of Open area susceptible for garbage burning and needful Control Measures	391.00	391.00	782.00

Bank

Sl No.	Plan of Action as approved	Name of works as per Action plan	Amount Requirement in 1st phase Rs. in Lakhs	Amount Requirement in 2nd phase Rs. in Lakhs	Total Estimated Amount Rs. in Lakhs
		Setting up of Integrated CCU for monitoring of Solid Waste Management including all software and hardware required with alert facilities. Applications for SWM GPS Devices for tracking all SWM Vehicles (Primary, Secondary Transport vehicles, Street Sweeping Machines etc.)	500.00	500.00	1000.00
		Conducting Survey of Waste Generator (Block Mapping) and Conducting Digital Mapping along with State of SWM Study with recommendations for all 198 wards. A. Procurement of Software for conducting above study - Rs. 50.00 lakhs.	225.00	225.00	450.00
		TOTAL of (3)	1116.00	1116.00	2232.00
4	Greening of Urban Spaces and Plantation Drive - 7% (Rs. 19.53 Crores) *The Works shall include the O & M component wherein the Treated Sewage water shall be used to Maintain them for a period of One Year	Development and Beautification of Median and Shoulders to old Madras road- Kadihalli	25.00	25.00	50.00
		Development and Beautification of Median from BMC Circle to Adalsha Circle	10.00	10.00	20.00
		Development and Beautification of Median from Kasthurinagar 1st and 2nd main	20.00	20.00	40.00
		Development and Beautification of Swami Vivekananda junction	10.00	10.00	20.00
		Development and Beautification of Median in front of Infant Jesus Church	20.00	20.00	40.00
		Development of BMV 2nd stage 1st main 2nd ward Park	22.50	22.50	45.00
		Development of 5th cross, 9th, G main Mini Forest OMBR Layout Park	20.00	20.00	40.00
		Development of Heans road Colee park (Freedom Fighters Park)	20.00	20.00	40.00
		Development of Kumbhar Park, Heals Road, Heals road Kumbhar park	12.50	12.50	25.00
		Development of Kumbhar Park, Heals Road, Heals road 12th cross park (Mini forest)	12.50	12.50	25.00

Sl No.	Plan of Action as approved	Name of works as per Action plan	Amount Requirement in 1st phase Rs. in Lakhs	Amount Requirement in 2nd phase Rs. in Lakhs	Total Estimated Amount Rs. in Lakhs
		Beautification of Margosa Tender Side Road	30.00	30.00	60.00
		Beautification of Salky lake park	23.50	23.50	47.00
		Beautification of Freedom Park	38.50	38.50	77.00
		Beautification of West of Chord Road	25.00	25.00	50.00
		Beautification of Pipeline Park	20.00	20.00	40.00
		Beautification of Park	25.00	25.00	50.00
		Beautification of Valmikinagara Park & Mysore Road Median	20.00	20.00	40.00
		Beautification of Horticulture Works at Hosakerehalli Underpass Medians in Padmanabhanagar Constituency	12.50	12.50	25.00
		Beautification and Development of Horticulture Works at Iaxmen Roo Boulevard N. O. P Parts in Ward 168 Jayanagara Constituency	30.00	30.00	60.00
		Beautification & Development of Horticulture Works at Nayandahalli Medians in Vijayanagara Constituency	13.50	13.50	27.00
		Beautification & Development of Horticulture Works in Govindaraj nagara Constituency	36.50	36.50	73.00
		Beautification and Development of Horticulture Works at NCV Park & Medians in Ward 148 BTM Layout Constituency	30.00	30.00	60.00
		Beautification and Development of Deer Park & Medians in Basavanagudi Constituency	30.00	30.00	60.00
		Beautification and Development of Horticulture Works at Kumangiri Park in Ward 181 Padmanabhanagar Constituency	30.00	30.00	60.00
		Beautification and Development of Madivala Road Median in Ward 172 BTM Layout Constituency	30.00	30.00	60.00

Bank

Sl No.	Plan of Action as approved	Name of works as per Action plan	Amount Requirement in 1st phase Rs. in Lakhs	Amount Requirement in 2nd phase Rs. in Lakhs	Total Estimated Amount Rs. in Lakhs
		Construction Of Pathway China Link fencing Repair And Other Civil Works In IAS Officer Colony Park Ward No-174 HSR Layout 6th Sector In Bommanahalli Zone	25.00	25.00	50.00
		Landscape development of Park and Drilling Of New Borewell at Deepak Layout Park In Ward No-194 Gottigere	15.00	15.00	30.00
		Betonification Of Parks In Ward No-184 Utarahalli In Bommanahalli Zone	15.00	15.00	30.00
		Construction Of Pathway and Other Civil Works Parks in Ward No-184 Utarahalli, Bommanahalli Zone	15.00	15.00	30.00
		Landscape development of Grahalakshmi layout park, Part-3 (Sahayaka Kendra)	15.00	15.00	30.00
		Landscape development of Sunkadakatte Market park.	15.00	15.00	30.00
		Development of Babusepaige Boulevard in W No 25	100.00	100.00	200.00
		Landscape Development and maintenance of park at Isro Layout Median	10.00	10.00	20.00
		Landscape Development and maintenance of park Behar Girinanjanga Temple park.	35.00	35.00	70.00
		Landscape Development and maintenance of Medians near MCHS Railway Gate.	10.00	10.00	20.00
		Landscape Development and maintenance of Medians near Kargan Road	10.00	10.00	20.00
		Landscape Development and maintenance of Boulevards Near Purvankam Apartment	35.00	35.00	70.00
		Landscape Development and maintenance of Dr.Rajakumar Puram Road in front of Langchen Road Median	20.00	20.00	40.00

Sl No	Plan of Action as approved	Name of works as per Action plan	Amount Requirement in 1st phase Rs. in Lakhs	Amount Requirement in 2nd phase Rs. in Lakhs	Total Estimated Amount Rs. in Lakhs
		Landscape Development and maintenance of Laggere bridge to Kempegowda layout, BWSSB pipe line bridge, Road Median	25.00	25.00	50.00
		Landscape Development and maintenance of Kempegowda layout, BWSSB pipe line bridge to Summanahalli, Road Median	25.00	25.00	50.00
		Landscape Development and maintenance of Summanahalli bridge to Nagarabhavi 1st Stage bridge, Road Median	30.00	30.00	60.00
		TOTAL of (4)	976.50	976.50	1953.00
5	Filling up of Potholes and rectifying Road Cuttings - 7% (Rs. 19.53 Crores)	Providing micro surfacing of Bellary road from Hebbal flyover to Windsor Manor under bridge	100.00	100.00	200.00
		Providing micro surfacing of Bad reaches as identified by Traffic Police Department in Bengaluru city	150.00	150.00	300.00
		Providing micro surfacing of worn out surface of roads in South zone	200.00	200.00	400.00
		Providing micro surfacing of worn out surface of roads in West zone	100.00	100.00	200.00
		Providing micro surfacing of worn out surface of roads in East zone	100.00	100.00	200.00
		Procurement of Asphalt Mixes from BBMP Batch mix plant for Filling up of Potholes, Asphaltting of Bad reaches, Rectification of road cut portion and water leakage points	326.50	326.50	653.00
		TOTAL of (5)	976.50	976.50	1953.00
6	IEC Activities & Capacity Building for Air Quality Monitoring	Conducting of Information Exchange, Capacity Building and Educating its Citizens in order to bring down the levels of Pollution levels in line with guidelines and policies issued by KSPCB/CPCB	200.00	200.00	400.00

Sl No.	Plan of Action as approved	Name of works as per Action plan	Amount	Amount	Total
			Requirement in 1st phase Rs. in Lakhs	Requirement in 2nd phase Rs. in Lakhs	Estimated Amount Rs. in Lakhs
		Conduct workshops on Emission Inventories, Projections and Scenarios. Further, conduct Scenarios development, emission reductions, reduction targets. Conduct other convention programmes, creation and reporting of emission inventories. Organise High Level events to raise the awareness in decision makers in the Government and BDMF in respect of effects of Air Pollution and Benefits of IEC Convention and its Protocols.	250.00	250.00	500.00
		Publication of Communication Materials, News Articles to promote IEC Convention and its capacity building activities.	225.00	225.00	450.00
		Creation of Awareness about importance of air quality to public through audios, video, radio programmes with support of celebrities.	22.50	22.50	45.00
		TOTAL of (6)	697.50	697.50	1395.00
7	Traffic Engineering Measures: * The selection of Roads/ Bus Bays/ Footpaths etc., should be such that the quality of air improves once these interventions are done - 18% (Rs. 50.27 Crores)				
	a. Lane Discipline Measures:	Providing Thermoplastic Painting for Rumbler strips, Lane marking, Junction Markings, HRPD, Humps, Painting of medians and Kerb Stones, HRPD and other road safety furniture as per Traffic Police requests in arterial and sub arterial roads pertain to 3 zones (East, Dasarbhali, Verdhanka)	250.00	350.00	600.00
		Providing Thermoplastic Painting for Rumbler strips, Lane marking, Junction Markings, HRPD, Humps, Painting of medians and Kerb Stones, HRPD and other road safety furniture as per Traffic Police requests in arterial and sub arterial roads pertain to 4 zones (R. T. Nagar, Prashantnagar, West and South Zones)	250.00	250.00	500.00

Sl No.	Plan of Action as approved	Name of works as per Action plan	Amount Requirement in 1st phase Rs in Lakhs	Amount Requirement in 2nd phase Rs in Lakhs	Total Estimated Amount Rs. in Lakhs
		Providing Thermoclastic Painting for Sumbler strips, Lane marking, Junction Markings, HRPCC, Humps, Painting of medians and Kerb Stones, HRPCC and other road safety furniture as per Traffic Police request in arterial and sub arterial roads portfolio of Mahadevapura zones	250.00	250.00	500.00
	b. Bus Bays	Construction of Bus Bays in BBMP Limits	211.00	211.00	422.00
	c. Creation of Tender side Roads by focusing on creating better facilities for pedestrians	Creation of Tender side Roads by focusing on creating better facilities for pedestrians	1250.00	1250.00	2500.00
	d. Paving and Maintenance of Pedestrian pathways and footpaths	Developments of footpath and allied works in Arterial and sub arterial Roads	200.00	200.00	400.00
	TOTAL of (7)		2511.00	2511.00	5022.00
8	Water Fountains (Using Treated Water) at Traffic Junctions - 10% (Rs. 27.50 Crores) * The Works shall include the O & M component for a period of Two Years	Construction of Water fountain around Kemppegowda tower in front of Cubbon Park and BBMP Head office at NR Square to reduce air pollution in BBMP limits.	100.00	100.00	200.00
		Construction of Water fountain in and around Hudson circle and KR circle to reduce air pollution in BBMP limits.	50.00	50.00	100.00
		Construction of Water fountain in front of Vidhanasoudha, LH circle, Balekundri circle, basaveshwara circle and Rajbhavan circle to reduce air pollution in BBMP limits.	125.00	125.00	250.00
		Construction of Water fountain in Anil Kunte circle, Brigade road and Mayo Hall junction to reduce air pollution in BBMP limits.	100.00	100.00	200.00
		Construction of Water fountain in and Town Hall junction & SJP Road junction to reduce air pollution in BBMP limits.	50.00	50.00	100.00
		Construction of Water fountain in Mysore Sandal Soap factory Junction and Circle, Marimata Temple junction to reduce air pollution in BBMP limits.	70.00	70.00	140.00

Sl.No.	Plan of Action as approved	Name of works as per Action plan	Amount Requirement in 1st phase Rs. in Lakhs	Amount Requirement in 2nd phase Rs. in Lakhs	Total Estimated Amount Rs. in Lakhs
		Construction of Water fountain in and Gubbi Thotulappa -Havli main road, Upperpet Police station junction and Sargali Rayanna circle (Khodays junction) junction to reduce air pollution in BBMP limits.	75.00	75.00	150.00
		Construction of Water fountain in KR Market -Makkalakuota circle, Ashoka Pillar Junction and in Madhava Park circle to reduce air pollution in BBMP limits.	100.00	100.00	200.00
		Construction of Water fountain in Sripandya Kaval (Megadi road & ORR) circle, Sumanahalli Junction circle, Coragunte Palya Junction and BEL junction to reduce air pollution in BBMP limits.	100.00	100.00	200.00
		Construction of Water fountain in Choed Road-Basaveshwaranagar main road, Vijayanagara Bus stand circle, Megadi road Toll Gate Junction to reduce air pollution in BBMP limits.	100.00	100.00	200.00
		Construction of Water fountain in BHEL junction Mysore road Junction Nayandahalli junction and in Banashankari Temple junction to reduce air pollution in BBMP limits.	75.00	75.00	150.00
		Construction of Water fountain in Dairy circle junction and Pitsa Road junction to reduce air pollution in BBMP limits.	100.00	100.00	200.00
		Construction of Water fountain in Benniganahalli KR Peram junction and Hebbal junction to reduce air pollution in BBMP limits.	75.00	75.00	150.00
		Construction of Water fountain in Trinity circle to reduce air pollution in BBMP limits.	50.00	50.00	100.00

Sl No.	Plan of Action as approved	Name of works as per Action plan	Amount Requirement in 1st phase Rs. in Lakhs	Amount Requirement in 2nd phase Rs. in Lakhs	Total Estimated Amount Rs. in Lakhs
		Construction of Water fountain in Jnanabharathi Junction at Mysore road and Jayanna Circle at Kenchenhalli road to reduce air pollution in BBMP limits.	75.00	75.00	150.00
		Construction of Water fountain in Gutahalli Circle Junction Bellary road and Windsor Manor Junction to reduce air pollution in BBMP limits.	50.00	50.00	100.00
		Construction of Water fountain in Domhuru Junction, Minsk Square Junction, Suranjan Das Junction and Komala Hotel Junction to reduce air pollution in BBMP limits.	100.00	100.00	200.00
		TOTAL of (8)	1395.00	1395.00	2790.00
9	C & D waste removal from public spaces and enforcement to check C&D waste related pollution - 8% (Rs. 22.32 Crores)	Identification of Public places for C&D Removal and then its safe disposal as per rules with C&D Waste Collection Vehicles fitted with GPS	500.00	500.00	1000.00
		Establishment of Monitoring Mechanism for end-to-end tracking, way bridge mechanism and digital monitoring to Enforce checks related to C&D waste disposal and the pollution caused along with an O&M Collection and Transportation Service Provider.	616.00	616.00	1232.00
		TOTAL of (9)	1116.00	1116.00	2232.00
		GRAND TOTAL	13950.00	13950.00	27900.00